Guidelines for filing FIR by Delhi Police

†1865. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

- the guidelines prescribed for filing FIR by Delhi Police and how it is ensured that these guidelines are being followed by them or not;
- (b) whether Government is aware that even in a number of clear-cut cases, police either dodge filing of FIR or do not file FIR;
- (c) if so, the number of such complaints received and action taken by Government thereon in the last three years; and
- the total number of cases of loss of mobile registered, the number of cases where those were put on surveillance and the number of mobiles recovered during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Ministry of Home Affairs has issued following advisories to all State Governments / Union Territory Administrations on registration of FIRs:

- Advisory dated 10.05.2013 on registration of FIR irrespective of territorial jurisdiction.
- Advisory dated 06.02.2014 on Compulsory Registration of FIR u/s 154 CrPC when the information makes out a cognizable offence.
- Advisory dated 12.10.2015 on no discrimination in compulsory registration of FIRS.

Delhi Police has reported that they register FIR in each and every complaint which discloses commission of cognizable offence. Delhi Police has also issued a number of Standing Orders and guidelines for filing of FIR viz. Standing Order No. 145/1989 regarding First Information Reports, Standing Order No. 430/2014 regarding Mobile App integrated with Web based application to lodge police report regarding article/document lost in Delhi and Standing Order No. 443/2016 regarding functioning of Theft e-FIR Web Application.

(b) and (c) Details of number of complaints received against Delhi Police officials

[†]Original notice of the question was received in Hindi.

Unstarred Questions

regarding non-registration of First Information Reports (FIRs) during the last three years and the current year 2016 (upto 30.06.2016) are as under:-

	2013	2014	2015	2016 (upto
				30.06.2016)
Complaints Received	449	363	271	113
Total Complaints found Genuine	42	50	34	9

The details of action taken against erring police personnel for non-registration of FIRs are given in the Statement (See below).

(d) The details of cases of loss (including theft) of mobile registered, the number of cases where those mobiles were put on surveillance and the number of mobiles recovered during the last two years and the current year (upto 30.06.2016) are as under:-

Year	No. of mobile loss (including theft)	No. of Mobile at Surveillance	Number of Mobile recovered
2014	66724	47310	2237
2015	62373	47976	3415
2016 (upto 30.06.)	16) 24482	19698	1068

Statement

Year-wise details of action taken against erring police officials in cases of non registration of FIRs

Action Taken: 2013

	Inspector	Sub- Inspector	Assistant Sub- Inspector	Head Constable	Total
Warning/Displeasure/ Explanation/ Advisory Memo	10	14	02	2	28
Censure	5	4	4	8	21
Departmental Enquiry	3	2	0	0	5
Major Punishment (forfeiture of service)	0	2	0	0	2
Total	18	22	6	10	56

Action Taken: 2014

	Assistant ommissioner of Police	Inspector	Sub- Inspector	Assistant Sub- Inspector	Head Constable	Total
Warning/Displeasure/ Explanation/Advisory Memo		6	13	6	7	34
Censure	0	2	9	6	0	17
Departmental Enquiry	r 0	O	O	1	O	1
Total	2	8	22	13	7	52

Action Taken: 2015

	Inspector	Sub- Inspector	Assistant Sub- Inspector	Head Constable	Total
Warning/Displeasure/ Explanation/Advisory Memo	8	15	0	4	27
Censure	2	5	0	4	11
Departmental Enquiry	0	2	0	1	3
Major Punishment (withholding one year increment)	0	0	0	1	1
Total	10	22	0	10	42

Action Taken: 2016 (upto 30.06.2016)

	Inspector	Sub- Inspector	Assistant Sub- Inspector	Head Constable	Total
Warning/Displeasure/ Explanation/Advisory Memo	0	18	2	6	26
Censure	0	1	0	3	4
Departmental Enquiry	0	0	1	0	Ĭ
Total	0	19	3	9	31